CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No. 432/MP/2026 along with IA No.147/2026

Subject	:	Petition under Sections 79(1)(c) and 79(1)(f) of the Electricity Act, 2003 read with Regulation 11C and Regulations 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022 (As Amended), and Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023, seeking appropriate directions to the Central Transmission Utility of India Limited to consider the Petitioner's request for reallocation of the 220 kV terminal bay from Bay No. 227 to Bay No. 208 at Gadag-II pooling station, along with consequential reliefs thereof.
Petitioner	:	SolarXL Beta Energy Private Limited (SBEPL)
Respondent	:	Central Transmission Utility of India Limited (CTUIL)
Date of Hearing	:	**16.10.2026**
Coram	:	Shri Jishnu Barua, Chairperson Shri Ramesh Babu V, Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
Parties Present	:	Shri Nishant Kumar, SBEPL Shri Animesh Kumar, Advocate, SBEPL Ms. Poorval Saigal, ADovcate, CTUIL Shri Rishabh Saxena, Advocate, CTUIL MS. Shree Dwivedi, Advocate, CTUIL Shri Anik Majumder, Advocate, CTUIL

Record of Proceedings

At the outset, the learned counsel for the Petitioner sought two weeks' time to file a rejoinder to the Respondent/CTUIL's reply received yesterday.

2. The learned counsel for the Respondent/CTUIL also sought liberty to file/upload the reply on the e-filing portal.

3. Considering the above, the Commission permitted the Respondent/CTUIL to file its reply within a week. The Petitioner was also permitted to file its rejoinder within three weeks. The interim direction issued vide the Record of Proceedings dated 3.9.2026 shall continue until the next date of hearing.

4. The Petition will be listed for hearing on **15.12.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)